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O.A. No. 556 of 2012

Alok Ch. Patra.....Applicant  
Vs  
Union of India & Ors.....Respondents

**Order dated: 30.07.2012**

**CORAM:**

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&  
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. S.Patra-I, Ld. Counsel for the applicant and Mr. S.Barik, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant has filed this O.A. seeking a direction to the Respondents to issue order of appointment in his favour on compassionate ground as his father, who was working as Boat Staff, Central Excise, Customs & Service Tax, Bhubaneswar-I Commissionerate, died on 28.07.2009 while in service.

3. It is submitted by the Ld. Counsel for the applicant that the representation preferred by the applicant vide Annexure-3 dated 15.02.2011 has not yet been considered and is still pending. Mr. Patra-I, Ld. Counsel for the applicant submitted that he will be satisfied if a direction

is given to Respondent No.1 to consider and dispose of the pending representation.

4. Having heard Ld. Counsel for the applicant, without entering into the merit of this case, we direct Respondent No.1 to consider the representation vide Annexue-3 and pass a reasoned order within a period of 60 days from the date of communication of this order .

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

6. Copy of this order along with paper book be transmitted to the Respondents and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.

  
MEMBER (Judl.)

  
MEMBER(Admn.)

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